ITEM NO.801 COURT NO.5 SECTION XI-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7015/2022
[Arising out of impugned final judgment and order dated 21-09-2021 in IA No. 5/2020 passed by the High Court for The State of Telangana at Hyderabad]

MY PALACE MUTUALLY AIDED CO OPERATIVE SOCIETY Petitioner(s)
VERSUS
B. MAHESH & ORS. Respondent(s)

WITH
SLP(C) No. 19066/2025 (XII-A)

Date : 10-10-2025 This petition was mentioned today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) M/S. Lawyer S Knit & Co, AOR (mentioned by)

Mr. Nivesh Kumar, AOR

For Respondent(s) Mr. Nivesh Kumar, AOR

Mr. Shree Pal Singh, AOR

Ms. Devina Sehgal, AOR

Mr. B. Shravanth Shanker, AOR

Mr. Shakti Kanta Pattanaik, AOR

Mrs. Bela Maheshwari, AOR

Mr. Abhishek Agarwal, AOR

Mr. Rajat Joseph, AOR

Mr. Anil Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

<u>SLP(C) No. 19066/2025</u>:

Signature Not Verified
Digitally signed by SWETA BALODI
Date: 2025.10.10 16:59:08 IST
Reason:

List the matter on 10.11.2025.

(SWETA BALODI) (POONAM VAID)
ASTT. REGISTRAR-cum-PS ASSISTANT REGISTRAR